

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

C.P No. (IB)-49(PB)/2017  
C. A No.

CORAM:

SH. R. VARADHARAJAN  
Hon'ble Member (J)

Ms. Deepa Krishan  
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF  
THE NATIONAL COMPANAY LAW TRIBUNAL ON 13.04.2017**

**NAME OF THE COMPANY : M/S.**

Pacific Maintenacne Services Pvt. Ltd.

V/s

JDS Apparesl Pvt. Ltd.

**SECTION OF THE COMPANIES ACT: U/S 9 of Insolvency and Bankrcuptcy Code 2016**

**S.NO.      NAME      DESIGNATION      REPRESENTATION      SIGNATURE**

① ②	NAREEN KUMAR REHEJA H.S. Jageji for Petitioner.	}	}	B11
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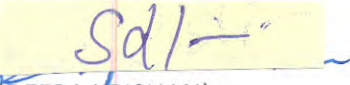
PULKIT DEORA - Corporate Director - Respondent  
Pulkit Deora

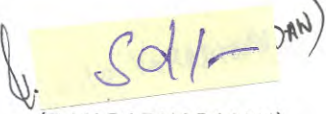
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**ORDER**

At the request of the learned counsel for the respondent, three days' time is granted to file the reply including the present financial position of the corporate debtor.

Post the matter on 19.04.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Vineet  
13.04.2017